

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-SEVENTH REPORT

श्री महाशय सिंह (मैनपुरी) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि यह सभा श्री-मरवारि सदस्यों के विधेयकों तथा सबन्धों संश्लेषी समिति के 47 वें प्रतिवेदन में, जो 20 नवम्बर, 1974 को सभा में प्रस्तुत किया गया था, इस हफ्ते के माध्यम में प्रस्ताव 7 (अ) का लोप किया जाना सम्भव है।

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Forty-seventh Report of the Committee on Private Member's Bills and Resolutions presented to the House on the 20th November, 1974, subject to the modification that para 7(i) may be omitted therefrom."

The motion was adopted

MR. DEPUTY-SPEAKER: Bills to be introduced.

16.16 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of articles 269 and 280)

SHRI MURASOLI MARAN (Madras South): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That the leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI MURASOLI MARAN: I introduce† the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 270 and omission of article 271)

SHRI MURASOLI MARAN (Madras South): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI MURASOLI MARAN: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Seventh Schedule)

SHRI ARJUN SETHI (Bhadrak): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI ARJUN SETHI: I introduce the Bill.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 28-11-74

†Introduced with the recommendation of the President.